

FIR No. 776/20
State Vs. Salman
U/s 379/356/411 of IPC
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. K.K. Singh, Ld. LAC for the applicant/accused Salman
IO/HC Pawan Rathi in person.

Arguments heard on the bail application moved on behalf of the applicant/accused Salman. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

On specific query from the IO, he submits that the complainant has failed to identify the accused/applicant Salman during the TIP Proceedings.

As the alleged recovery has already been effected and the complainant has failed to identify the accused during the TIP Proceedings, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Salman is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. LAC for the applicant accused Salman through Whatsapp.

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Date: 2020.09.09
16:20:15 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

FIR No. 290/20
State Vs. Sagar
U/s 392/452/269/188/34 of IPC
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Sagar.

Arguments heard on the bail application moved on behalf of the applicant/accused Sagar. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

Since the present charge sheet is filed on 20.08.2020 and date of arrest of the accused is 09.04.2020 and therefore, the accused is entitled for statutory bail. Accordingly, the applicant/accused Sagar is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Sagar. The applicant/accused be released from the custody if he is not required in any other criminal case.

Copy of this order be supplied to Ld. LAC for the applicant accused Sagar through Whatsapp.

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Date: 2020.09.09
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(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

E-FIR No. 2764/20
State Vs. Sameer
U/s 379/411/34 of IPC
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Sameer

Arguments heard on the bail application moved on behalf of the applicant/accused Sameer. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Sameer is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. LAC for the applicant accused Sameer through Whatsapp.

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Date: 2020.09.09
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(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

E-FIR No. 2764/20
State Vs. Salman @ Sonu
U/s 379/411/34 of IPC
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Salman.

Arguments heard on the bail application moved on behalf of the applicant/accused Salman. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC. Accordingly, the applicant/accused Salman is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. LAC for the applicant accused Salman through Whatsapp.

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(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

FIR No. 720/20
State Vs. Parveen @ Chanchal @ Bhola
U/s 25 Arms Act
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Sachender Solanki, Ld. Counsel for the applicant/accused
Parveen @ Chanchal @ Bhola.

Arguments heard on the bail application moved on behalf of the applicant/accused Parveen @ Chanchal @ Bhola. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and investigation "qua" the applicant/accused, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Parveen @ Chanchal @ Bhola is hereby released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. Counsel for the applicant accused Parveen @ Chanchal @ Bhola through Whatsapp.

PANKAJ
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Date: 2020.09.09
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(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

E-FIR No. 15513/20

State Vs. Ashish

U/s 379 of IPC

PS: Nihal Vihar

09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Ashish.

IO/HC Ashok in person.

Arguments heard on the bail application moved on behalf of the applicant/accused Ashish. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused Ashish that one stolen bike was recovered from his possession, which was stolen from the godown of the complainant. Remaining stolen articles are yet to be recovered. The co-accused Rakesh is yet to be arrested. The investigation in the present case is still going on. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

Copy of this order be supplied to Ld. LAC for the applicant accused Ashish through Whatsapp.

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Date:
2020.09.09
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(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

E-FIR No. 1627/20
State Vs. Parmod Mali
U/s 379//411/34 of IPC
PS: Maya Puri
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. V.P. Tiwari, Ld. Counsel for the applicant/accused Parmod Mali.

Arguments heard on the bail application moved on behalf of the applicant/accused Parmod Mali. It is stated that the accused is falsely implicated in the present case.

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused Sameer

Arguments heard on the bail application moved on behalf of the applicant/accused Sameer. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and investigation "qua" the applicant/accused, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Parmod Mali is hereby released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. Counsel for the applicant accused Parmod Mali through Whatsapp.

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Date:
2020.09.09 16:23:07 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

E-FIR No. 1627/20
State Vs. Santosh Kr. Das
U/s 379//411/34 of IPC
PS: Maya Puri
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. V.P. Tiwari, Ld. Counsel for the applicant/accused Santosh Kr.
Das.

Arguments heard on the bail application moved on behalf of the applicant/accused Santosh Kr. Das. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and investigation "qua" the applicant/accused, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Santosh Kr. Das is hereby released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Copy of this order be supplied to Ld. Counsel for the applicant accused Santosh Kr. Das through Whatsapp.

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Date: 2020.09.09
16:23:36 +05'30' (Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

FIR No. 117/17
PS: M. Puri
09.09.2020

An application has been filed for release of Jamatalashi articles.

Present: Ld. APP for the State.
Ld. Counsel for the applicant

Reply of IO perused.

Jamatalashi articles as per personal search be released as per rules to the applicant/accused after due identity verification by the IO against acknowledgment.

Copy of this Order be given Dasti as prayed for.



(Pankaj Arora)
MM-03/West/THC/Delhi
09.09.2020

FIR No. 225/12
State Vs. Ajit Singh Chadda
PS: Nihal Vihar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. Ashish Batra, Ld. Counsel for the applicant.
IO/SI Amit Nara
Sh. Vishal Chadda, Ld. SPP for the customs department.
Submissions heard

It is submitted by Ld. SPP for the customs department that very soon, an official from the custom department shall be deputed for the purpose of identification of articles in question lying in the godown of the applicant Ajit Singh Chadda in compliance of order dated 29.08.2020 of this Court.

Put up for filing of compliance report on 18.09.2020.

E-copy of this order and order dtd 29.08.20 be supplied to Ld. SPP as prayed for.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

CC No.24111/2016
FIR No./0
PS: Maya Puri
Sandeep Kumar Vs.Subhash Chand
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the Complainant.

Issue court notice to the complainant for the NDOH.

Put up for further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

CC No.10701/2016
FIR No./0
PS: Nihal Vihar
Delhi Bhartiya Chikitsa Parishad Vs.Sunil Kumar Mridha
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Ashok Mahajan, Id. counsel for the Complainant.

None for the accused person(s).

It is submitted by Id. Counsel that plea bargaining proceedings are listed for further proceedings in the link court for 18.11.2020 Accordingly, put up for further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

CC No.10776/2016
FIR No./0
PS: Nihal Vihar
Delhi Bhartiya Chikitsa Parishad Vs. Subhash Chand
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Ashok Mahajan, Id. counsel for the Complainant.

None for the accused person(s).

It is submitted by Id. Counsel that plea bargaining proceedings are listed for further proceedings in the link court for 18.11.2020. Accordingly, put up for further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

CC No.5946/2017
FIR No./0
PS: Nihal Vihar
Hemant Verma Vs.Heera Lal,ASI
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Sh. Nikhil Yadav, Id. Counsel for complainant present through VC.

Status report filed.

Let, e-copy of status report be supplied to the complainant.

Put up for arguments on 26.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.450/2018
FIR No.568/2017
PS: Nihal Vihar
State Vs.Raj Kumar@Bangali
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused present through VC.

Issue court notice to the complainant to explore the
possibility of compromise on the NDOH.

Put up for further proceedings on 22.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.3694/2018
FIR No.300/2017
PS: Nihal Vihar
State Vs.Amit Malik
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused to place on record the
status of quashing petition pending before the Hon'ble High
court of Delhi.

Put up for further proceedings on 02.12.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.7160/2018
FIR No.0152/2017
PS: Maya Puri
State Vs.Dayanand Dubey
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 02.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.7518/2018
FIR No.591/2017
PS: Nihal Vihar
State Vs.Paramjeet Singh@Deepu
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Paramjeet present through VC.

Complainant present through VC.

Sh. Vikas Sharma, Id. Counsel for accused Parminder @ Happy.

Despite best efforts, matter could not be settled.

Put up for consideration of charge on 04.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.7599/2018
FIR No.90/2017
PS: Nihal Vihar
State Vs.Darshan Singh
09.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Rajesh Yadav, Id. Counsel for accused Darshan Singh
and accused Narender.

None for complainant

Order dated 02.03.2020 be complied afresh for the NDOH.

Put up for further proceedings on 02.12.2020.



**(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020**

12:00 p.m.

At this stage, Sh. Ravinder Singh, Id. Counsel for the complainant
appeared through and he is apprised about the next date.



**(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020**

ID No.8691/2018
FIR No.000117/2018
PS: Maya Puri
State Vs.Mukul Massy@Golu
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

IO absent.

Issue court notice to the IO through DCP concerned for the
NDOH.

Put up for further proceedings on 08.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.10079/2018
FIR No.79/2018
PS: Maya Puri
State Vs.Saroj Singh
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Accused as well as injured are absent.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.3955/2019
FIR No.66/2018
PS: Nihal Vihar
State Vs.Untrace
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Process not received back.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.5879/2019
FIR No.222/2019
PS: Nihal Vihar
State Vs.Manoj
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
the NDOH.

Issue court notice to the IO for the NDOH.

Put up for consideration of charge on 02.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.8899/2019
FIR No.733/2019
PS: Nihal Vihar
State Vs.Anmol
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the IO for the NDOH.

Put up for further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.395/2020
FIR No.119/2019
PS: Maya Puri
State Vs.Jitender Shah
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.76418/2016
FIR No.587/2015
PS: Nihal Vihar
State Vs.Ravi Chauhan ETC.6
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Inspector Sharat, the then SHO present through VC.


Sh. Anand Sagar, the then ACP present through VC.

Status report filed.

It is submitted that there is development in the present case as one proceedings u/s 145 Cr.PC have been concluded and liberty has been sought for filing the supplementary chargesheet.

In view the submissions, liberty granted.

Put up for filing of supplementary chargesheet and further proceedings on 04.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.4344/2018
FIR No.205/2018
PS: Nihal Vihar
State Vs.Hemanth Kumar@Monu
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Ms. Shimla Tomar, Id. Counsel for both the accused persons present through VC.

IO/ASI Padam Singh present through VC.

It is submitted by the IO that FSL report is still pending.

Issue court notice to the Director of FSL to expedite the filing of FSL report on the NDOH.

Issue court notice to DCP concerned to expedite the sanction proceedings on the NDOH.

Put up for further proceedings on 03.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.6585/2018
FIR No.04/2018
PS: Nihal Vihar
State Vs.Rachit
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.8851/2019
FIR No.535/2019
PS: Nihal Vihar
State Vs.Nonu@Rohan
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 02.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.71611/2016
FIR No.119/2010
PS: Maya Puri
State Vs.Anand
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.62807/2016
FIR No.138/2013
PS: Maya Puri
State Vs.Arun Kumar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.65160/2016
FIR No.7/2011
PS: Nihal Vihar
State Vs.Rakesh Kumar ETC.1
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Sh. Mahipal Singh, Id. Counsel for the accused present through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.60123/2016
FIR No.348/2013
PS: Maya Puri
State Vs.Sushil Saha
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Both the accused alongwith Id. Counsel Sh. Naveen Gaur present through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.71147/2016
FIR No.2333/2014
PS: Nihal Vihar
State Vs.Asif Iqbal@Saif ETC.1
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.65723/2016
FIR No.95/2013
PS: Nihal Vihar
State Vs.Deepak Dahiya
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.60841/2016
FIR No.484/2015
PS: Nihal Vihar
State Vs.Jogi Kumar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.59731/2016
FIR No.641/2015
PS: Maya Puri
State Vs.Praveen Kumar
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.66671/2016
FIR No.1240/2015
PS: Nihal Vihar
State Vs.Ashish
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.751/2017
FIR No.187/2016
PS: Nihal Vihar
State Vs.Rajjo
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.6250/2018
FIR No.544/2017
PS: Nihal Vihar
State Vs.Posaki Lal
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.346/2019
FIR No.433/2016
PS: Nihal Vihar
State Vs.Ganesh
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.5963/2018
FIR No.279/2014
PS: Nihal Vihar
State Vs.Untrace
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Sh. Vikas Dua, Id. Counsel for the accused Satender Jain.

Clarification required from IO.

IO concerned be summoned for the NDOH.

Put up for arguments on 21.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.2475/2020
FIR No.188/2019
PS: NihalVihar
State Vs.Raju
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take the cognizance of offence.

Issue summon to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.2480/2020
FIR No.210/2017
PS: NihalVihar
State Vs.Gendal
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take the cognizance of offence.

Issue court notice to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

CC No.5250/2019
PS: NihalVihar
Naveen Kumar Vs.Vishal
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the Complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 02.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.3418/2018
FIR No.598/2017
PS: NihalVihar
State Vs.Heeraman & Ors.
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

All the accused persons in person (physically present in the court today.)

Ms. Rashmi Behl, Ld. Counsel for all the accused persons through VC.

Heard on the point of charge. Written submissions perused. It is submitted by Ld. Counsel for all the accused persons have been falsely implicated by the complainant. The accused Phool Wati cannot even walk properly as she is suffering from spine related ailments.

On the other hand Ld. APP for the State submits that there is sufficient material on record to frame charge/notice against the accused persons. Record perused. It is well-settled that the defence of the accused persons cannot be considered at this stage. Prima-facie, there is sufficient material on record for framing of charge for the commission of offence punishable U/s 323/325/341/34 of IPC against the accused persons. Accordingly, charge U/s 323/325/341/34 of IPC of IPC framed against the accused persons, to which they did not plead guilty and claim trial.

Issue summons to the PWs for NDOH.



Put up for PE on 02.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.60856/2016
FIR No.362/2013
PS: NihalVihar
State Vs.Surender Kumar/Deepak@Deepu
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Abhay Mehta through VC.

Ld. Counsel for all the accused persons.

Put up for payment by the accused persons to complainant
as per the mediation settlement on 10.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

ID No.181/2019
FIR No.25445/2017
PS: Nihal Vihar
State Vs.Meherban
09.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/ RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Vishnu Jha through VC.

None for the accused person(s).

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to stenographer on his mobile phone through Whatsapp by 12.30 p.m.

PANKAJ Digitally signed
by PANKAJ
ARORA
Date:
2020.09.09
16:24:16 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

At 3.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held on 20.09.2020.

PANKAJ Digitally signed
by PANKAJ
ARORA
Date: 2020.09.09
16:24:36 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
09.09.2020

FIR No. 25445/17
PS: N. W. H. C.

Statement of the complainant Sh. Vishnu Jha S/o Sh. Shambhu Jha
R/o C-45 19 Colony Kankar Sarai New Delhi.
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Mohabans and received the payment of Rs. NIL from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making the statement voluntarily without any fear or coercion or undue influence.

RO & AC.

Vishnu Jha

PANKA J
ARORA
Digitally signed
by PANKAJ
ARORA
Date:
2020.09.09
16:25:08
+05'30'

(Pankaj Arora)
MM-03/Delhi